



सत्यमेव जयते

GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

BOMBAY ACT NO. III OF 1863.

**THE SATARA, SHOLAPUR AND
SOUTHERN MARATHA COUNTRY
LAWS ACT, 1863.**

(As modified upto the 17th June 2013)



PRINTED IN INDIA BY THE MANAGER, CENTRAL JAIL PRESS, NAGPUR AND
PUBLISHED BY THE DIRECTOR, GOVERNMENT PRINTING, STATIONERY AND
PUBLICATIONS, MAHARASHTRA STATE, MUMBAI-400 004

2013

[Price—Rs. 7.00]

J-1081

**THE SATARA, SHOLAPUR AND SOUTHERN MARATHA COUNTRY
LAWSACT, 1863.**

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BOMBAY ACT No. III OF 1863.¹[THE SATARA, SHOLAPUR AND SOUTHERN MARATHA COUNTRY LAWS ACT, 1863.]¹

[15th April 1863]

Repealed in part, by Act 4 of 1868;

„ „ 15 of 1874;

„ „ 10 of 1876;

„ „ 16 of 1895;

Repealed in part, by Bom. 3 of 1886.

An Act for bringing under the Regulations and Acts of the Presidency of Bombay the territories of Satara, certain villages and lapsed States in the Collectorate of Sholapur and in the Southern Maratha Country, ^{2*} * * * * and for excluding the village of Muchandi, Pargana Jath, from the operation of the Regulations and Acts of the Presidency of Bombay.

WHEREAS it is expedient for the better administration of justice in the territory of Satara Preamble.
that the Collectorate should be brought under the Regulations and Acts of the Presidency of Bombay;

and whereas certain villages which now belong to Government in Sholapur and the Southern Maratha Country have not yet been made subject to the operation of the general Regulations and Acts affecting the Bombay Presidency;

^{3*} * * * * *

¹ For Statement of Objects and Reasons, *see Bombay Government Gazette*, 1862, Supplement, p. 543; for Report of the Select Committee, *see ibid*, p. 608; and for Proceedings in Council *see ibid*, pp. and 799.

So much of Bom. 3 of 1863 as related to the following villages, namely :—

the Sanglikar's village of Dorli in Karyat Savarda;

the Sanglikar's village of Borgaon in Karyat Digraj;

the Mirajkar's village of Dupat Borgaon in Karya Dudgaon;

the village of Sangam Mahuli, Taraf Vandan, belonging to the Pant Pratinidhi;

the village of Kinhi, Sammat Koreygaon, belonging to the Pant Pratinidhi, was repealed by Act 4 of 1868.

The short title was given by the Bombay Short Titles Act, 1921 (Bom. 2 of 1921).

² The words "certain lands ceded to the Government of Bombay for Railway purposes; and the District of North Canara, with the exception of the talooka Cundapoor, were repealed by the Amending Act, 1895 (16 of 1895).

³ The following portion of the preamble was repealed, *ibid* :—

"And whereas lands in certain villages have been ceded by His Highness the Guicowar and His Excellency the Nawab of Sucheen to the Government of Bombay for Railway purposes and it is expedient that such lands should be made subject to the Regulations and Acts of the said Presidency; and whereas the District of North Canara which formed a part of the Presidency of Fort Saint George has, with the exception of the Talooka of Cundapur, been detached from that Presidency and annexed to the Presidency of Bombay, from the sixteenth day of April 1862, and now forms part of the latter, and it is expedient that the District so transferred should be brought under the Regulations and Acts of the Presidency of Bombay".

and whereas the village of Muchandi, paragana Jath, in the territory of Satara, was inadvertently included in ¹ Act VI of 1842, by which certain villages in the Southern Maratha Country were brought under the operation of the Regulations and Acts of the Presidency of Bombay;

It is hereby enacted as follows :—

Villages in Satara rendered subject to Bombay laws. 1. The villages in the Collectorate of Satara as described in Schedule A ²* * * shall, from and after the first day of January, 1863, be subject to the Regulations and Acts which are or shall at any time hereafter be in force within the territories subject to the Presidency of Bombay.

Villages in Sholapur and in Southern Maratha Country rendered subject to Bombay laws. 2. The villages in the Collectorate of Sholapur and in the Southern Maratha Country described in Schedule B ²* * * shall, from and after the passing of this Act, be subject to the Regulations and Acts which are or shall at any time hereafter be in force within the territories subject to the Presidency of Bombay.

3. [Bar of jurisdiction of civil Courts in certain cases.] Rep. Act X of 1876.

Privileges and exemptions of certain persons of rank. 4. *Clause 1st.*—It is also further enacted that the privileges and exemptions provided in sections 3, 4 and 5, Regulation XXIX, A. D. 1827 and section 5 of Regulation VII, A. D. 1830, and Regulations I and XVI, A. D. 1831, as amended by section 6, ³Act XIII of 1842, are equally applicable in the districts now brought under the Regulations and Acts to the persons of rank therein referred to, as they are in the Dekkhan, Khandesh and Southern Maratha Country.

Clause 2nd.—[Process against Shrimant Sagunabai Ai Saheb Maharaj.] Rep. Act XVI of 1895.

5, 6, 7. [Railway lands; North Kanara; saving of prior proceedings.] Rep. Act XV of 1874.

Village of Muchandi excluded from operation of Regulations and Acts. 8. The village of Muchandi, paragana Jath, in the territory of Satara, included in ¹Act VI of 1842, by which certain villages in the Southern Maratha Country were brought under the Regulations and Acts of the Presidency of Bombay, shall, from and after the passing of this Act, be excluded from the operation of the Regulations and Acts of the Presidency of Bombay, anything in the said ¹Act VI of 1842 to the contrary in anywise notwithstanding.

¹ Act 6 of 1842, relating to the Nepani Jagir, was repealed by the Laws Local Extent Act, 1874 (15 of 1874).

² The words “to this Act” were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule has been printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. 1 of 1904).

³ Act 13 of 1842 is not republished, having been repealed locally by the Bombay Land-revenue Code, 1879 (Bom. 5 of 1879).

SCHEDULE A.**LIST OF THE PARGANAS, TARAFS AND OTHER KNOWN DIVISIONS OF THE COLLECTORATE OF SATARA TO BE BROUGHT UNDER THE REGULATIONS AND ACTS.**

Conse- cutive numbers.	Names of the division.
1	Taraf Satar
2	Taraf Parli.
3	<i>Taraf Vandan.</i> ¹
4	Taraf Targaon, with the exception of the village Vatar entered in the accounts as belonging to the Chief of Jamkhandi.
5	Taraf Umraj, with the exception of the following two villages :— (1) Korti, entered in the accounts as belonging to the Pant Pratinidhi. (2) Sirvada, entered in the accounts as belonging to the Chief of Jamkhandi.
6	Sammat Nimb.
7	Taraf Medha.
8	Taraf Kedamb.
9	Taraf Baramura.
10	Taraf Kudal.
11	Taraf Ategaon.
12	Taraf Bannoli.
13	Taraf Solsa.
14	Taraf Tamb.
15	Karyat Naneghola.
16	Taraf Tarla.
17	Karyat Talbid.
18	Taraf Haveli Karad, with the exception of the following twelve villages :— (1) Saidapur (2) Kapil. (3) Padli. (4) Belavda Varghat. (5) Dushera. (6) Gondi. (7) Ghonshi. (8) Kodoli. (9) Virvada. (10) Bichud. (11) Manu. (12) Retra Khurd
	} Entered in the accounts as belonging to the Pant Pratinidhi.
	Ditto to Sanglikar Patvardhan.
19	Taraf Marli.
20	Taraf Patan.
21	Taraf Helvak.
22	Karyat Kashigaon.
23	Taraf Kola.
24	Fort ² Sadashivgad, Vasantgad and Manchindragad.

¹ As to the village of Sangam Mahuli, Taraf Vandan *see* first footnote on p. 23 *supra*.² Sic.

Conse- cutive numbers.	Names of the division.
25	Karyat Ashta.
26	Taraf Khatav.
27	Taraf Malavdi.
28	Taraf Dahigaon
29	Taraf Mhasvad.
30	Taraf Lalgaoon.
31	Forts of Machimangad, Varugad and Vardhangad.
32	Taraf Dharmपुर.
33	Karyat Khanapur.
34	Karyat Mayni.
35	Karyat Vangi.
36	Karyat Vita.
37	Karyat Bhalavni.
38	Karyat Nimsod.
39	Fort of Bhushangad.
40	Pargana Kasegaon, Taluka Pandharpur.
41	Pargana Brahmpuri, Taluka Pandharpur.
42	Pargana Sangola.
43	Pargana Gherdi.
44	Pargana Nazra.
45	Pargana Akluj.
46	Pargana Velapur.
47	Pargana Bhalavni, with the exception of the following five villages, entered in the accounts as belonging to the Chief of Akalkot :— <ol style="list-style-type: none"> (1) Piliv. (2) Shenda Chinch. (3) Shingorni. (4) Dhanora. (5) Kusmada.
48	Taraf Haveli Wai.
49	Taraf Jor Khora.
50	<i>Sammata Koreygaon.</i> ¹
51	Sammata Vagholi.
52	Pargana Molvad. The parts of the following parganas, situated in the Collectorate of Satara :—
53	Pargana Bejapur.
54	Pargana Gota.
55	Pargana Baloti.
56	Pargana Sidhnath.
57	Pargana Mamdapur.
58	Pargana Chimalgi.
59	Pargana Kolhar.

¹As to the village of Kinhi Sammata Koreygaon, see first footnote on p. 23 *supra*.

Conse- cutive numbers.	Names of the division.
60	Pargana Honvad.
61	Pargana Bardoli.
62	Pargana Shirala, with the exception of the village of Vategaon entered in the accounts as belonging to the Chief of Kurundvad.
63	Pargana Atpadi, with the exception of the village Vitlapur, entered in the accounts as belonging to the Pant Pratinidhi.
64	Pargana Mangalvedha.
65	Pargana Shirval, with the exception of the following villages, entered in the accounts as belonging to the Pant Sachiv :—
	(1) Shirval.
	(2) Bavda.
	(3) Kesurdi.
	(4) Pargaon.
	(5) Tondla.
	(6) Sangvi.
	(7) Bhada.
	(8) Rui.
	(9) Yelka.
	(10) Kavtha.
	(11) Bhadavda.
	The parts of the following tarafs, situated in the Collectorate of Satara :—
66	Tarf Savarda.
67	Tarf Chiplam.
68	Tarf Valva, situated within the Satara territory, with the exception of the village Kundal, entered in the accounts as belonging to the Pant Pratinidhi.
69	Tarf Varun.
70	Tarf Phaltan, excepting the villages of Dalvadi and Vakri, entered in the accounts as belonging to the Chief of Phaltan.
71	Tarf Velvand Khora.
72	Tarf Rohidkhora, with the exception of the village Hatnoshi, entered in the accounts as belonging to the Pant Sachiv.
73	Tarf Nirthadi, with the exception of the village Mirja, entered in the accounts as belonging to the Pant Sachiv.
	The parts of the following Karyats, situated within the Collectorate of Satara:—
74	Karyat Baji.
75	Do. Vadgaon.
76	Do. Haveli Kolhapur.
77	Do. Kodoli.
78	Karyat Satva.
79	Karyat Bhilavdi, with the exception of the following four villages :—
	(1) Nagrala.
	(2) Babvada.
	(3) Ghogaon, and
	(4) Tupari, entered in the accounts as belonging to the Chief of Sangli.

Consecutive numbers.	Names of the division.
80	Karyat Sangli.
81	Karyat Dudhgaon, with the exception of Bhad Kinba, entered in the accounts as belonging to Sanglikar Patvardhan.
82	Karyat Aundh, with the exception of the following eight villages :— (1) Ramapur. (2) Vyahapur (3) Saukira (4) Pargaon. Entered in the accounts as belonging to the Pant Pratinidhi. (5) Sirasgaon (6) Chikhalthohol (7) Aundh (8) Karla ... Ditto as belonging to the Chief of Akalkot.
83	Karyat Tasgaon.
84	Karyat Visapur, with the exception of the following four villages, entered in the accounts as belonging to the Chief of Sangli :— (1) Alta. (2) Sirgaon. (3) Nimb. (4) Audhali.
85	Karyat Anjni.
86	Karyat Raybag.
87	That part of Prant Pranhala situated within the Collectorate of Satara.

SCHEDULE B.

LIST OF VILLAGES IN THE COLLECTORATE OF SHOLAPUR TO BE BROUGHT UNDER THE REGULATIONS AND ACTS.

1. All the villages of pargana Karkamb, taluqa Madha, situated in the Collectorate of Sholapur, and not brought under the Regulations by Regulation XXIX of 1827, namely :—

- (1) Mauje Pehnur;
- (2) Mauje Bhend;
- (3) Mauje Bhatumbra;
- (4) Mauje Yevti;
- (5) Mauje Akumba;
- (6) Mauje Bembla;
- (7) Mauje Tambva; and
- (8) Kasba Karkamb.

2. All the villages of the Naldurg pargana, taluqa Sholapur, situated in the Collectorate of Sholapur, remaining to be brought under the Regulations and not entered in ¹Act VI of 1842, namely :—

Mauje Tadvala.

3. All the villages of the Chand Kavtha pargans, taluka Ilipargi, situated in the Collectorate of Sholapur, not brought under the Regulations by ¹ Act VI of 1842, namely :—

Mauje Ankalgi.

¹ Act 6 of 1842 relating to the Nepani Jagir, was repealed by the Laws Local Extent Act, 1874, (16 of 1874), General Acts.

4. The whole of pargana Chimalgi, taluka Mangoli, not brought under the Regulations by Regulations XXIX of 1827, namely :—

- (1) Kasba Chimalgi ;
- (2) Mauje Almati ;
- (3) Mauje Vendal ;
- (4) Mauje Biraladini ;
- (5) Mauje Budni ;
- (6) Mauje Hunshal ;
- (7) Mauje Nagvad ;
- (8) Mauje Akalvadi ;
- (9) Mauje Arsangi ;
- (10) Mauje Benal ;
- (11) Mauje Angadgiri ;
- (12) Mauje Hangargi ;
- (13) Mauje Uni Bhavi; and
- (14) Mauje Gudhini.

All the villages of the Nidgundi pargana not brought under the Regulations by Regulation VII of 1830 and ¹ Act VI of 1842 :—

- (1) Areshankar.
- (2) Vadvadgi.

LIST OF VILLAGES IN THE SOUTHERN MARATHA COUNTRY TO BE BROUGHT UNDER THE REGULATIONS AND ACTS.

1. The following villages in taraf Mugal Khod :—

- Mauje Gundevadi.
- Mauje Dharur.
- Mauje Siddapur.
- Mauje Kolijud.
- Mauje Yebarhatti.
- Mauje Harogeri.
- Mauje Hidkal.
- Mauje Mugal Khod.
- Mauje Palbhavi.
- Mauje Kappalgudi.
- Mauje Hallur.
- Mauje Sivapur.
- Mauje Khan Naikinhatti.
- Mauje Mudalgi.
- Mauje Munal.

Act 6 of 1842, relating to the Nepani Jagir, was repealed by the Laws Local Extent Act, 1874 (15 of 1874), General Acts.

2. The following villages in Prant Miraj :—

- | | |
|---|-----------------|
| (1) Mauje Soni | Karyat Mane. |
| (2) Mauje Bhos | Rajuri. |
| (3) Mauje Bisur | |
| (4) Mauje Kupvada | Karyat Sangli. |
| (5) Mauje Haroli, Karyat Dessing. | |
| (6) Mauje Yerandoli | |
| (7) Mauje Belavki | Karyat Bedag. |
| (8) Mauje Arvande, Karyat Savarde. | |
| (9) Mauje Vadgaon, Karyat Anjni. | |
| (10) Mauje Kalombi, Karyat Haveli. | |
| (11) Mauje Shedshal, Karyat Shirhatti. | |
| (12) Mauje Pandegaon, Karyat Kavtha Mahankal. | |
| (13) Mauje Kasba Tasgaon | |
| (14) Mauje Turchi | |
| (15) Mauje Padli | Karyat Tasgaon. |
| (16) Mauje Bhilavdi | |
| (17) Mauje Vavgada, Karyat Kavtha. | |
| (18) Mauje Nimni. | |

3. The following villages in Prant Kagal :—

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|---------------------------------|
| (1) Mauje Ankli, Karyat Manjri. |
| (2) Mauje Burli, Karyat Digraj. |

4. The following villages in Prant Raybag :—

- | |
|------------------------------------|
| (1) Kasba Ainapur, Karyat Ainapur. |
| (2) Mauje Hatnoli, Karyat Nandura. |

5. The following village in Prant Hukeri :—

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|-------------------------------------|
| (1) Mauje Mangavatti, Karyat Jugal. |
|-------------------------------------|

6. The following villages in Prant Bijapur :—

- | | |
|----------------------|------------------|
| (1) Mauje Shirhatti. | |
| (2) Mauje Nagnur | |
| (3) Mauje Ratnapur | Karyat Kokatnur. |
| (4) Mauje Shivdi | |
| (5) Mauje Haliyal | |

The following village in pargana Kokatnur :—

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|-----------------------|
| (1) Mauje Mhaisvadgi. |
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7. Pargana Yadvad, with the exception of the three following villages :—

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|-------------------|
| (1) Aurvad, |
| (2) Kalligudi, |
| (3) Chippalkatti, |

entered in the accounts as belonging to the Chief of Jamkhandi.

8. Karyat Kinni.
9. The following villages in taraf Kannur :—
 - (1) Mauje Chikk Tarsi, Karyat Kannur.
10. The following village in pargana Shahapur :—
 - (1) Ashta.
11. The following villages in Karyat Savarda :—
 - (1) Kasba Savarda.
 - (2) Mauje Londa.
 - (3) *Mauje Dorli.*¹
12. The following villages in taraf Phutgaon :—
 - (1) Kasba Savlaj.
 - (2) Mauje Dongarsani.
 - (3) Mauje Karavli.
13. The following village in taraf Tasgaon :—
 - (1) Mauje Punada.
14. *The following village in Karyat Dudhgaon :—*
 - (1) *Mauje Dupat Borgaon.*¹
15. *The following village in Karyat Digraj :—*
 - (1) *Mauje Borgaon.*¹
16. The following village in Prant Karad :—
 - (1) Mauje Yelavi.
17. The following villege in Karyat Uchgaon :—
 - (1) Mauje Belgundi.
18. The following village in Karyat Kagti :—
 - (1) Mauje Kangrali Khurd.
19. The following village in taraf Sambra :—
 - (1) Mauje Nilji.
20. The following village in pargana Azamnagar :—
 - (1) Khasbag.
21. The following isolated villages :—
 - (1) Kasba Shedbal.
 - (2) Kasba Jugal.
 - (3) Mauje Kagvad.
 - (4) Mauje Ugar Budruk.
 - (5) Mauje Murgundi.
 - (6) Mauje Tavsi.
 - (7) Mauje Nandgaon.

¹ As to the village of Dorli, the village of Dupat Borgaon in Karyat Dudhgaon and the village Borgaon in Karyat Digraj, see first footnote on p. 23, *supra*.

22. The following villages in pargana Lakshmeshvar :—

- (1) Mauje Kalas.
- (2) Mauje Surngi.
- (3) Mauje Konhigeri.
- (4) Mauje Vadvi.
- (5) Mauje Bijur.
- (6) Mauje Kankapur.
- (7) Mauje Kondikop.
- (8) Mauje Konerikop.

23. The following villages in pargana Mulgund :—

- (1) Mauje Mulgund.
- (2) Mauje Sherul.
- (3) Mauje Kabulayat Katti.
- (4) Mauje Harthi.
- (5) Mauje Chinchli.
- (6) Mauje Kallur.
- (7) Mauje Chaklabbi.
- (8) Mauje Hirrenarti.
- (9) Mauje Yergupi.
- (10) Mauje Narayanpur.
- (11) Mauje Nagarhalli.
- (12) Mauje Mantur.
- (13) Mauje Keresur.
- (14) Mauje Hebsur.
- (15) Mauje Karlvad.
- (16) Mauje Kuratti.
- (17) Mauje Chikk Narti.

24. The following village in Karyat Ingalhalli :—

- (1) Mauje Ingalhalli.

25. The following villages in pargana Nargund :—

- (1) Mauje Nargund.
- (2) Mauje Bairanhatti.
- (3) Mauje Dandapur.
- (4) Mauje Karvinkop.
- (5) Mauje Jagapur.
- (6) Mauje Maujepeth.
- (7) Mauje Arbaun.
- (8) Mauje Somapur.
- (9) Mauje Burlkatti.
- (10) Mauje Siddapur.
- (11) Mauje Chikk Nargund.
- (12) Mauje Kankikop.
- (13) Mauje Halgop.

26. The following villages in pargana Navalgund :—

- (1) Mauje Kuregovankop.
- (2) Mauje Hunrikatti.

27. The following villages in Karyat Shirol :—
- (1) Mauje Shirol.
 - (2) Mauje Vadvatti.
 - (3) Mauje Ingalgundi.
 - (4) Mauje Kalas.
 - (5) Mauje Lingadhal.
 - (6) Mauje Budihal.
28. The following villages in taraf Konnur :—
- (1) Mauje Konnur.
 - (2) Mauje Arlikatti.
 - (3) Mauje Lakmapur.
 - (4) Mauje Gunakop.
 - (5) Mauje Chikk Molangi.
 - (6) Mauje Hira Tadsi.
 - (7) Mauje Vasina.
 - (8) Mauje Idgal.
 - (9) Mauje Madhadi.
 - (10) Mauje Bennuer.
 - (11) Mauje Ajgundi.
 - (12) Mauje Bennur.
 - (13) Mauje Talakvad.
 - (14) Mauje Hotiholli.
 - (15) Mauje Lingadhal.
29. The following villages in Pargana Badami :—
- (1) Mauje Megur.
 - (2) Mauje Karandi.
30. The following village in Mahal Hoskerri:—
- (1) Kharlkop.
31. The isolated villages of Behatti and Sangdal.

SCHEDULE C.

[Lands ceded for Railway purposes.]

Repealed by Act XV of 1874.

CENTRAL JAIL PRESS, NAGPUR

CJPN (J-1081)--9-2013--2,477 bks./7 lvs.--PR 8*

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